

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:4049
ANSWERED ON:15.12.2009
MINING RIGHTS FOR IRON ORE
Sahu Shri Chandulal Chandu Bhaiya

Will the Minister of MINES be pleased to state:

- (a) the number of proposals received from the State Governments seeking prior approval for allotment of mining rights of iron ore during each of the last three years and the current year, State-wise including Chhattisgarh;
- (b) the status of such proposals including the number of proposals pending with the Government alongwith the reasons therefor;
- (c) whether the Government has formulated any plan for exploration/exploitation of iron ore available in the country;
- (d) is so, the details thereof separately, State-wise including Chhattisgarh; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE)

(a) & (b): Information relating to mineral concession proposals recommended by the State Governments seeking prior approval of the Central Government under Section 5(1) of the Mines and Minerals (Development and Regulation) [MMDR] Act, 1957, including the status of each proposal and reasons for pendency is available on the website of the Ministry of Mines (www.mines.nic.in).

(c) & (d) Yes, Madam. The National Mineral Policy 2008 provides that a thrust will be given to exploitation of mineral resources in which the country is well endowed. It also states that exploration of lower grade hematite, magnetite etc. will be put on fast track. The Policy further provides that the Geological Survey of India (GSI) shall be the principal agency for regional mineral resources assessment and detailed exploration is to be done by the Directorate of Mining and Geology of the State Governments. Iron being a mineral included in Part C of the First Schedule to the MMDR Act, exploitation is done through the grant of concession to applicants in accordance with the provisions of the Act.

The iron ore exploration (investigations) during X and XI Plan period, investigations carried out by the Geological Survey of India (GSI), State-wise, during the last three years, and exploitation of iron ore in terms of allotment of mining lease and area, State-wise, are shown in Annexure I, II and III respectively.

(e) Does not arise.

Annexure I

Statement referred to in reply to Part (c) & (d) of the Lok Sabha Unstarred Question No. 4049 for 15th December, 2009.

Items of mineral investigations in GSI from X Plan period onwards

Plan Period Year Iron Ore Total

2002-2007 (X Plan)	2002-03	2	23
	2003-04	2	
	2004-05	1	
	2005-06	6	
	2006-07	12	

2007 onwards (XI Plan)	2007-08	5	14
	2008-09	2	
	2009-10	7#	

Ongoing

Annexure II

Iron ore investigations carried out by GSI in the last three years, State-wise

State 2006-07 2007-08 2008-09

Bihar	1	-	-
Chhattisgarh	1	1	1
Jharkhand	2	-	-
Karnataka and Goa	3	1	
Orissa	3	1	1
Tamil Nadu	1	1	-
West Bengal	1	-	-
Rajasthan	-	1	
Total (All India)	12	5	2

Annexure III

State-wise number of Mining Leases for Iron ore

States As on 31.3.2008
No. of Leases Area in hectrs.

Andhra Pradesh	31	1389.68
Chhattisgarh	13	5432.00
Goa	187	14002.79
Jharkhand		
48	12379.23	
Karnataka	158	17477.12
Madhya Pradesh	11	184.35
Maharashtra	24	873.13
Orissa	90	27702.40
Rajasthan	15	1521.30
Total	577	80962.00